

को हाउस को पढ़ दें ताकि हाउस को श्रीर कंट्री को पता चल जाय और वह उम के बारे में स्वयं जज कर लें। यह वह चिट्ठी है जिसके बारे में लोहिया साहब ने जिक्र किया था और जिसे उन्होंने दिखाया था कि यह डाक्यूमेंट है उनके हाथ में स्पीकर साहब के खिलाफ पटनायक जी ने इसे आपके पास भेजा था। मैं समझता हूँ कि हाउस को श्रीर कंट्री को यह मालूम होना चाहिए कि वह चिट्ठी क्या है। . . . (व्यवधान) . . . यह वह चिट्ठी है जिसको उन्होंने दिखाया था। यह है सरदार हुकम सिंह, The Speaker, Lok Sabha. की तरफ से This is marked personal and confidential.

An hon. Member: What is the date?

The Leader of the House (Shri Satya Narayan Sinha): It is, New Delhi, 19th February, 1964. It reads:

"Dear Shri Bhagavati,

One Mr. Sardul Singh of G. S. Cables was given temporary allotment of a quarter for three months only. He has migrated from my home district and, therefore, his mother came to me and explained the circumstances and that his family is in urgent necessity of a quarter out of turn.

I am just drawing your attention to this case to see whether anything can be done for this family . . .

Shri D. C. Sharma (Gurdaspur): This does not mean anything.

Shri Satya Narayan Sinha:

"I am sending herewith a copy of the original letter of temporary allotment."

Yours sincerely".

अध्यक्ष महोदय : अब मैं साहब साहबान श्रीर कंट्री जज कर लेंगे कि मैं ने इस में क्या किया है (व्यवधान)

Shri B. S. Pandey (Guna): It is not only that Dr. Lohia has created a sensation by showing this letter. Here

is that letter. I would invite the Leader of the House to see the letter. By that letter, Dr. Lohia has in fact tried to show that there might be something very bad, something sensational, something unfortunate, in that letter that was written by you and that in the contents you wanted to support a movement and just request the Government that some concession has to be shown. Let the country know what kind of attitude is taken by Dr. Lohia towards the highest, august person who is presiding over the destiny of this country.

Some hon. Members: Shame, shame (Interruption).

डा० राम मनोहर लोहिया : अब यह झुंड चुप हो गया है। यह कायदे-कानून की बात नहीं रही, यह सिफारिश की बात हो गई है। यह खत करप्ट-प्रेक्टिसिज में आ सकता है।

श्री सत्य नारायण सिन्हा : मैं हाउस की इन्फार्मेशन के लिए और जो नहीं जानते हैं, उनके लिए साफ करना चाहता हूँ कि जिस बात पर बहुत स्ट्रेस दिया जाता है—ग्राउट-आफ-टर्न एलाटमेंट, मिनिस्टर लोगों को भ्रष्टितयार है कि वह ग्राउट-आफ-टर्न एलाटमेंट दे सकते हैं।

श्री राम सेवक यादव : जब कोई सिफारिश करेगा, तब होगा न ग्राउट-आफ-टर्न एलाटमेंट।

Shrimati Renu Chakravartty: If it is a normal thing, why should it be marked confidential?

श्री मधु सिन्हा : इस का खुलासा दीजिये कि यह कान्फीडेन्शियल क्यों था ?

11.53 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER CUSTOMS ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 1795 published in

Gazette of India dated the 26th November, 1966, under section 159 of the Customs Act, 1962. [*Placed in Library. See No. LT-7504/66.*]

- (2) A copy of Notification S.R.O. No. 431/66, published in Kerala Gazette dated the 22nd November, 1966, making certain amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library. See No. LT-7505/66.*]

**ANNUAL REPORT OF AIR INDIA, 1965-66
AND AMENDMENT TO KERALA
VEHICLES RULES**

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Govinda Menon): Sir, on behalf of Shri C. M. Poonacha, I beg to lay on the Table—

- (1) A copy of the annual Report of the Air India for the year 1965-66, under sub-section (2) of section 37 of the Air Corporation Act, 1953. [*Placed in Library. See No. LT-7506/66.*]
- (2) A copy of Notification S.R.O. No. 427/66, published in Kerala Gazette dated the 15th November, 1966, making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library. See No. LT-7507/66.*]

KERALA UNIVERSITY (AMENDMENT) ACT

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, I beg to lay on the Table a copy of the Kerala University (Amendment) Amendment Act, 1966, (President's Act No. 11 of 1966) published in Gazette of India dated the 5th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [*Placed in Library. See No. LT-7508/66.*]

A COPY OF ANNUAL REPORT OF INDIAN LAC CESS COMMITTEE, 1963-64, AND INDIAN CENTRAL SPICES AND CASHEW NUT COMMITTEE, ETC.

Shri Govinda Menon: On behalf of Shri Shyam Dhar Misra, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1963-64 (Hindi version).
(ii) A statement showing the reasons for delay in laying the above Report.
- [*Placed in Library. See No. LT-7509/66.*]
- (2) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1964-65 (Hindi version). [*Placed in Library. See No. LT-7510/66.*]
- (3) A copy of the Annual Report of the Indian Central Jute Committee for the year 1964-65. [*Placed in Library. See No. LT-7511/66.*]
- (4) (i) A copy of the Annual Report of the Indian Central Spices and Cashewnut Committee for the year 1963-64.
(ii) A statement showing the reasons for delay in laying the above Report.

[*Placed in Library. See No. LT-7512/66.*]